

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

**Original Application No.95 of 2021  
&  
Original Application No.32 of 2020**

SUO MOTU Based on The News  
item published in the New Indian Express,  
Chennai Edition, Dated 25.02.2021, under the caption  
"Burning of garbage Continues near Adyar"

**Vs**

The Secretary,  
Environment & Forest Department  
State of Tamil Nadu ,  
Chennai & others.

...Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
<b>1.</b>	REPORT FILED ON BEHALF OF THE RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD	<b>1 - 6</b>

**Filed by  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.**



**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No.95 of 2021 (SZ)**

SUO MOTU Based on The News item published  
in the New Indian Express, Chennai Edition,  
Dated 25.02.2021, under the caption "Burning of  
garbage Continues near Adyar".

-Vs-

The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu 600 009 & others.

... Respondents

**ORIGINAL APPLICATION No. 32 OF 2020 (SZ)**

Tribunal on its own motion  
Suo Motu Based on news item in  
Dinamalar Chennai Newspaper dated 10.02.2020  
"Heaps of Plastic Wastes and Garbages lying  
In a side of Porur Lake"

Vs

The District Collector  
Kancheepuram District and Ors

... Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Sarasavani, Daughter of Thiru. Raghavan, Hindu, aged  
about 56 years, having office at No.76, Mount Salai, Guindy, Chennai-  
600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu  
Pollution Control Board, Chennai and I am filing this Report on behalf  
of the Respondent and as such I am well acquainted with the facts of  
the case as per records.

*R. Sarasavani*  
09/2/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

2. It is respectively submitted that the Hon'ble National Green Tribunal (SZ), Chennai has passed order dated 17.12.2021 and directed the following

*"Para 7: We feel it that it is better to direct the Tamil Nadu Pollution Control Board (TNPCB) to inspect these areas and to file a further report in this regard".*

3. It is respectfully submitted that, the Kundrathur Panchayat Union has not carried out the implementation of the Solid Waste Management Rules, 2016 for all Village Panchayats within their jurisdiction.

4. It is respectfully submitted that, the TNPCB has issued directions under section 5 of the Environment (Protection) Act, 1986 as amended and also levied interim Environmental Compensation (EC) of Rs.30 Lakhs to the Block Development Officer, Kundrathur Panchayat Union for the non-compliance of Solid Waste Management Rules, 2016 vide Bd. Proc. dated.19.07.2021 in the matter of O.A.No.32 of 2020 (SZ).

5. It is respectfully submitted that, in due compliance of the Hon'ble NGT order dated.17.12.2021, the disputed area of the Iyyappanthangal Panchayat was inspected by the TNPCB officials on 24.01.2022 and present status are as follows:

i. At present the municipal solid waste is collected from the Iyyappanthangal Panchayat is dumped at SF NO.128 Krishna Kalvai (Near by SS Oil Mill Road) and also dumped at Ponniamman Koil

*09/2/22*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

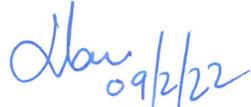
Street, Iyyapanthangal Village, Kundrathur Taluk, Kancheepuram District which is located adjoining to the residential area.

ii. The Kundrathur Panchayat union has provided Micro Composting Centre (MCC) at Ponniamman Koil Street, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District to handle maximum 3T of organic wastes generated from the Iyyanpanthangal Village Panchayat and during inspection it was noticed that there is no activity carried out in the premises.

6. It is respectfully submitted that with respect to Gerugambakkam Village Panchayat (in O.A.No.95 of 2021), it is submitted that the Gerugambakkam Village Panchayat has not cleared the dumped municipal solid waste on the nearby bank of Adyar River area. At present the un-segregated solid wastes generated from Gerugambakkam & Moulivakkam Village Panchayat are being dumped in the same area.

7. It is respectfully submitted that the Kundrathur Panchayat Union has constructed Micro Composting Centre (MCC) located at S.F. No. 543 [Vandipathai poramboke], Tharapakkam Road, Bharathi Nagar, Gerugambakkam, Kundrathur Taluk, Kancheepuram District to handle maximum 3T of organic wastes generated from the Iyyapanthangal Village Panchayat and during inspection it was noticed that there is no activity carried out in the premises.

8. It is respectfully submitted that the said panchayat union has not complied with most of the conditions stipulated in the directions issued to Kundrathur Panchayat Union vide Bd. Proc.

  
09/2/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

dated.19.07.2021 in the matter of O.A.No.32 of 2020 (SZ). Further the Gerugambakkam Village Panchayat has not complied with the recommendations of the Joint committee with respect to O.A.No.95 of 2021.

9. It is respectfully submitted that, in spite of issue of directions and imposing interim Environmental Compensation (EC) of Rs.30 Lakhs under section 5 of the Environment (Protection) Act, 1986 as amended vide proceeding dated 19.07.2021, the Kundrathur Panchayat Union has not complied with the Solid Waste Management Rules, 2016 and has not yet remitted the interim Environmental Compensation (EC) amount so far.

10. It is respectfully submitted that, the Tamil Nadu Pollution Control Board has issued directions under Section 5 of the Environment (Protection) Act, 1986 vide proceeding dated 02.02.2022 to the Block Development Officer (BDO), Kundrathur Panchayat Union for strict compliance of the following conditions:

i. The Kundrathur Panchayat Union shall comply with the recommendations of the Joint Committee constituted by the Hon'ble NGT in OA.No.32 of 2020 & in OA.No. 95 of 2021 with respect to Ayyappanthangal and Gerugambakkam Village Panchayats.

ii. The Kundrathur Panchayat Union shall clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat by carrying out Bio mining as per CPCB guidelines and also clear the

*09/2/2022*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

dumped solid waste on the bank of Adyar River in co-ordination with District Administration.

iii. The Kundrathur Panchayat Union, in co-ordination with the District Administration and the Public Works Department, shall provide wire fencing of Porur Lake adjoining the Ayyappanthangal Village Panchayat till the Bio-mining activity completed.

iv. The Kundrathur Panchayat Union shall stop the dumping of un-segregated solid waste generated from the Gerugambakkam Village Panchayat along the banks of any Rivers.

v. The Kundrathur Panchayat Union shall operate the completed Micro Composting Centre (MCC) immediately so as to handle the Organic waste generated from the Ayyappanthangal and Gerugambakkam Village Panchayats.

vi. The Kundrathur Panchayat Union shall ensure 100% collection of solid waste being generated within its jurisdiction of Kolapakkam, Manapakkam, Mugalivakkam, Padappai, Thandalam, Ayyappanthangal, Gerugambakkam, etc – 44 Nos. of Village Panchayats with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016.

vii. The Kundrathur Panchayat Union shall remit interim Environmental Compensation (EC) of Rs.30 Lakhs (Including 12 lakhs levied by the NGT constituted Joint Committee till

*11/09/22*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

September 2020 & agreed by Hon'ble NGT) as directed vide proc. dated. 19.07.2021 in respect of Ayyappanthangal Village Panchayat , for not complying with the provisions of the Solid Waste Management Rules, 2016.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*dlan*  
09/2/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, Daughter of Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, do hereby submit that the contents of above report are true to the best of my knowledge through records.

*dlan*  
09/2/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032,

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE AT  
CHENNAI.**

**Original Application No.95 of 2021  
&  
Original Application No.32 of 2020**

SUO MOTU Based on The News item  
published in the New Indian Express,  
Chennai Edition, Dated 25.02.2021,  
under the caption "Burning of  
garbage Continues near Adyar" Reg

**Vs**

**The Secretary,  
Environment & Forest Department  
State of Tamil Nadu ,  
Chennai & others.**

**...Respondents**

**REPORT FILED ON BEHALF OF  
THE RESPONDENT - TAMIL  
NADU POLLUTION CONTROL  
BOARD**

Advocate for Respondent No.TNPCB  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.

Date:09.02.2022.

Date of hearing on: 10.02.2022

